

possible assistance to them. In keeping with this policy, efforts have been made to assist the two State Governments to evolve a mutually acceptable solution. However, any further initiative in the matter will have to await the restoration of popular Government in the State of Karnataka.

[*Translation*]

Setting up of Military Post of Nepal

*292-A. SHRI KAMLA PRASAD RAWAT: Will the Minister of DEFENCE be pleased to state:

(a) whether Government are aware that Nepal has set up a military post and made a road also at the Indian border;

(b) if so, the action taken by Government in this regard; and

(c) if no action has been taken, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI K.C. PANT): (a) Government are aware that Nepal has set up a military post 2 Kms from the international border. However, there are no reports about construction of any new road by Nepal at the Indian border.

(b) and (c). Government keep a constant watch on all developments having a bearing on our national security and take appropriate action.

[*English*]

Panel of selected candidates

*293. SHRI SAMAR BRAHMA CHOUDHURY: Will the PRIME MINISTER be pleased to state:

(a) whether there are any Government instructions for determining the size of the

panel of selected candidates prepared with a view to filling up the advertised number of vacancies at a point of time;

(b) if so, the details thereof; and

(c) whether societies fully-funded and controlled by Union Government are subject to these provisions?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) to (c). A copy of the Department of Personnel & A.R. O.M. No. 22011/2/79/Estt. (D) dated 8.2.1982 containing instructions on the subject is laid on the Table of the House. [Placed in Library. See No. LT-8168/89]. The instructions contained in the O.M. dated 8.2.82 referred to above are applicable to the Ministries/Departments of the Government of India and their Attached and Subordinate Offices only. These instructions are not directly applicable to the societies registered under the Societies Act which are funded and controlled by the Central Government. Such bodies generally follow the Government instructions in such matters by incorporating them in their rules.

Space Testing Equipment from USA

*294. SHRI KAMAL NATH:
DR. B.L. SHAILESH:

Will the Minister of DEFENCE be pleased to state:

(a) whether the space testing equipment approved for sale to India by the United States is being held up because of opposition from the Central Intelligence Agent; and

(b) if so, the reaction of the Government thereon?